

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
K.K.WELDING LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	K.K.Welding Limited
2.	Date of incorporation of corporate debtor	29-11-2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29380MH2001PLC134080
5.	Address of the registered office and principal office (if any) of corporate debtor	128, Narayan Dhuru Street, Micro House, Ground Floor, Mumbai – 400 003
6.	Insolvency commencement date in respect of corporate debtor	28.08.2019 (Order Intimated to IRP on 09.09.2019)
7.	Estimated date of closure of insolvency resolution process	24.02.2020 (180 days from the date of commencement of corporate insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Rajkotia IBBI/IPA-001/IP-P01045/2017-18/11718
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 501, Balkrishna Co-op Housing Society, Tilak Road, Next to Asha Parekh Hospital, Santacruz (West) Mumbai – 400 054 Email: anilrajkotia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: 502, Marathon Icon, Off Ganpatrao Kadam Marg, Lower Parel (West), Mumbai 400 013 Email: anilrajkotia@gmail.com cirp.kkwelding@gmail.com
11.	Last date for submission of claims	23.09.2019 (14 days from date of intimation i.e. 9.09.2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/home/downloads b) Details of Authorized Representatives: Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the K.K.Welding Limited on **28.08.2019**.

The creditors of K.K.Welding Limited, are hereby called upon to submit their claims with proof **on or before 23.09.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The claim may be submitted in their specified forms B, C, D, E and F in the terms of regulation 7, 8, 9, 9(2) and 9A of the Insolvency and Bankruptcy Board of India. (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B: Claim by operational creditors except workmen and employees

Form C: Claim by financial creditors

Form CA: Claim by financial creditors in a class

Form D: Claim by workmen or an employees

Form E: Claim submitted by an authorised representative of workmen or employees

Form F: Claim by creditors (other than financial creditors and operational creditors) T

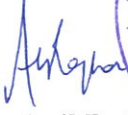

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (insolvency resolution process for corporate persons) Regulation ,2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13(Not Applicable) to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 12.09.2019, Mumbai



Mr. Anil Rajkoti
Interim Resolution Professional